

ITEM NO.2

VIRTUAL COURT NO. 1

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Criminal) No(s). 108/2020

CONSULATE GENERAL OF ISLAMIC REPUBLIC OF IRAN Petitioner(s)

VERSUS

THE STATE OF TAMIL NADU & ORS.

Respondent(s)

(FOR ADMISSION)

Date :22-05-2020 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE A.S. BOPANNA  
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Gaurav Aggarwal, Adv.  
Mr. Rajiv Raheja, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Learned counsel for the petitioner seeks permission to withdraw this petition with liberty to approach the Madras High Court.

Permission sought for is granted.

The writ petition is dismissed as withdrawn with the liberty afore-mentioned.

In case the petitioner fails before the High Court, liberty is reserved to the petitioner to move this Court once over again by filing appropriate petition.

[ CHARANJEET KAUR ]  
ASSTT.REGISTRAR-CUM-PS

[ INDU KUMARI POKHRIYAL ]  
ASSTT. REGISTRAR